

Bail Application No.1639/21, 1638/21,1637/21,
1636/21,1635/21,1634/21 & 1633/21
FIR No. 372/2020
P.S. Subzi Mandi
U/s 498A/406/34 IPC
State Vs. 1.Ajay, 2. Pramod, 3. Lalit,4. Preeti,
5.Bijender,6. Rekha & 7. Muni Devi

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for above-mentioned accused persons under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Nishant Kaushik, Ld. Counsel for applicant through VC.

The IO has not joined the proceedings.

Ld. Additional PP for the State has again objected to the reply of the IO in as much as reply is again incomplete qua jewellery articles. Ld. Additional PP further objected that as per reply of the IO, the husband of the complainant has entered into a second marriage without divorcing the wife/complainant herein.

At this juncture, Ld. counsel for applicant submits that he is not aware of the factum of the second marriage of the husband of the complainant. Under these circumstances, issue notice to the IO to file reply including the status of the jewellery items and present marital status of the of the husband of the complainant. Also issue notice to the complainant through IO to appear on NDOH. Interim protection granted to the applicants vide order dated 21.06.2021 shall continue till NDOH.

List for arguments on 04.10.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2263/21
FIR No. 1115/21
P.S. Burari
U/s 420/468/471/120B IPC
State Vs. Desh Raj

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused Desh Raj under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Roshan Lal, Ld. Counsel for applicant through VC.
Sh. Vishal Soni, Ld. Counsel for complainant.

Reply of the IO received.

It is submitted by the parties that chargesheet has already been filed in the present matter. Let TCR be requisitioned for NDOH.

List for arguments on 09.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2307/21
FIR No. 0125/2021
P.S. Crime Branch
U/s 392/397/342/411/120-B/34 IPC
State Vs. Vijay Bhan Pandey

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application moved for accused Vijay Bhan Pandey under Section 439 Cr.P.C., for extension of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. U.K.Giri, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 04.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2306/21
FIR No. 223/2021
P.S. Bara Hindu Rao
U/s 392/34 IPC
State Vs. Mohd. Zubair

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application moved for accused Mohd. Zubair under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Saurabh Tyagi, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 08.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2302/2021
FIR No. Not Known
P.S. Burari
U/s 406/498A/34 IPC
State Vs. Bharti Kumari

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application moved for accused/applicant Bharti Kumari under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. N.D.Patel, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 08.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2303/2021
FIR No. Not Known
P.S. Burari
U/s 406/498A/34 IPC
State Vs. Vikas Kumar

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application moved for accused/applicant Vikas Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. N.D.Patel, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 08.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2304/2021
FIR No. Not Known
P.S. Burari
U/s 406/498A/34 IPC
State Vs. Rajesh

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application moved for accused/applicant Rajesh under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. N.D.Patel, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 08.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2305/2021
FIR No. Not Known
P.S. Burari
U/s 406/498A/34 IPC
State Vs. Narender Kumar

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application moved for accused/applicant Narender Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. N.D.Patel, Ld. Counsel for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 08.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

Bail Application No.2294/21
FIR No. Not Known
P.S. Wazirabad
U/s Not Known
State Vs. Dhruv Sehgal

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Dhruv Sehgal under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Sharad Malhotra, Ld. Counsel for applicant through VC.
ASI Sukhpal from PS Wazirabad through VC.

Reply to the application under the signature of ASI Sukhpal has been received wherein it has been submitted that no FIR has been registered till date against the applicant Dhruv Sehgal and there is no apprehension of arrest of applicant. In view of the reply of the ASI Sukhpal, present application is dismissed being infructuous.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2246/21

FIR No. 340/21

U/s 21/61/86 NDPS Act

P.S. Civil Lines

State Vs. Krishna @ Kallo

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through VC.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant/accused Krishna @ Kallo for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Danish Ahmed, Ld. Counsel for applicant. He files V/N.

IO/ASI Governor Singh alongwith SI Pankaj Thakran present.

Report of SI Pankaj Thakran received.

At this juncture, Ld. Counsel for applicant seeks permission to withdraw the present anticipatory bail application. Permitted.

The present anticipatory bail application stands dismissed as withdrawn.

Order be uploaded on the website of Delhi District Courts.

**(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021**

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 3721
FIR No. 340/21
U/s 21/61/86 NDPS Act
P.S. Civil Lines
State Vs. Krishna @ Kallo

03.09.2021

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Danish Ahmed, Ld. Counsel for applicant.

IO/ASI Governor Singh alongwith SI Pankaj Thakran present.

Report of SI Pankaj Thakran received in another similar anticipatory bail application no. 2246/21.

This is the similar anticipatory bail application filed on behalf applicant which has been received from the Court of Sh. Ankit Singla, Ld. ASJ vide order dated 27.08.2021 passed by Ld. Principal District & Sessions Judge (HQs) Delhi. However, the main anticipatory bail application no. 2246 in which reply has been filed by the IO has already been dismissed as withdrawn.

Ld. Counsel for applicant submits that he wish to withdraw this application also. Accordingly, this anticipatory bail application also stands dismissed as withdrawn.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2281/21

FIR No. 254/21

U/s 376 IPC

P.S. Burari

State Vs. Saurab Singh Thakur

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Saurab Singh Thakur for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Anurag Sharma, Ld. Counsel for applicant through VC.

Sh. Sandeep Mishra, Ld. Counsel for complainant through VC.

It has been apprised by the Ld. Addl. PP for the State that chargesheet in the present matter has already been filed and this application ought to be put before the Court concerned.

Under these circumstances, let this bail application be put up before Ld. Principal District & Sessions Judge (HQs) Delhi with a request to transfer the same to the Court concerned.

Put up on 14.09.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2223/21

FIR No. 172/21

U/s 186/353/332/307 IPC

P.S. Gulabi Bagh

State Vs. Mohit @ Monu

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Nishant Sharma, Ld. Counsel for applicant through VC.

IO/SI Vikas Deep and Sh. Baljeet Singh, SHO P.S. Gulabi Bagh present through VC.

Report of IO received.

Ld. Counsel for applicant submitted that incorrect status report has been filed by the IO. He further submitted that in cases mentioned at Sr. No. 7 & 8 applicant has been acquitted and case mentioned at Sr. No. 4 the applicant has been discharged. However, in the report, status of these cases is shown as pending.

SHO is directed to file the complete and correct status report of pending cases against the applicant on 06.09.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2198/21

FIR No. 137/20

U/s 420 IPC

P.S. Crime Branch

State Vs. Rajesh Sharma

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 438 Cr.P.C. has been moved on behalf of applicant for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Vikas Singh, Ld. Counsel for applicant through VC.

IO/SI Rakesh Kumar from Crime Branch, Dwarka through VC.

IO submits that he needs some time to verify the factum accused being present on 01.07.2020 between 8.30 AM to 1:30 PM at John Milton Public School, Agra.

Under these circumstances, this Court deems it fit to grant interim protection from arrest to the applicant/accused till NDOH.

Put up on 04.10.2021.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2217/21

FIR No. 125/21

U/s 392/395/397/342/411/120B/34 IPC R/w Section 25/27 Arms Act

P.S. Crime Branch

State Vs. Sunder

03.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through video conferencing mode.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant Sunder for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Tanseer Ahmad, Ld. Counsel for applicant through VC.

Report of IO received.

Latest medical report of applicant has also been received from Dy. Superintendent, Central Jail No. 1, Tihar.

Heard. Perused.

Ld. Counsel for applicant submitted that he is seeking bail on the medical grounds. He further submitted that applicant is having infection in his right eye and earlier he was suffering from Corona. He further submitted that applicant is not being properly treated in the jail, thus he ought to be granted bail on the medical grounds.

Ld. Addl. PP for the State alongwith IO submitted that condition of applicant is stable as per the medical report received from jail.

Contd.....

As per the medical report of applicant / accused Sunder on 13.08.2021 applicant was sent to Eye Department of DDU Hospital and reviewed there for his complaint of pain in his right eye and blurring of vision. He was advised appropriate medications and to wear spectacles. Thereafter, on 19.08.2021 he was referred to DDU Hospital casualty for his complaint of pain and redness in his right eye. After reviewing he was diagnosed as case of nodular scleritis and advised medications, investigations and for further review. Thereafter, on 28.08.2021 he was again reviewed in Eye Department of DDU Hospital and was advised to continue his medications for 15 days. At present advised treatment of applicant is in continuation and his general condition is stable. All the medicines are provided to him and investigations are being done from jail dispensary.

In view of the facts and circumstances and the medical report received from jail authorities, this Court is of the opinion that applicant is provided all the medicines and necessary treatment and at present general condition of the applicant is stable. Accordingly, no ground for bail on the medical grounds is made out, hence the present bail application of the applicant is hereby dismissed.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2247/21

FIR NO. 642/21

U/s 147/148/149/323/336/341/506/34 IPC & 25/27 Arms Act

P.S. Burari

State Vs. Aslam

03.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of applicant/accused Aslam for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State through VC.

Sh. Mohit Rajput, Ld. Counsel for applicant through VC.

Report of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has clean antecedents. He further submitted that co-accused Akash, Rahul and Manoj have already been granted bail. He further

submitted that applicant / accused is in J/C since 03.08.2021.

3. Per *contra*, Ld Addl. PP for the State alongwith, vehemently opposed the bail application as per law. It was submitted that applicant has a specific role in the commission of the offence. It was further submitted that applicant is seen in the CCTV footage at the time of commission of the offence. It was further submitted that one country made pistol alongwith the live cartridge were recovered from the possession of the applicant.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on 01.08.2021 at about 6.45 PM he alongwith his family were coming from market, in the meanwhile 3 – 4 boys came and obstructing them. When he asked the reason as to why they were beaten them and on raising the alarm they were fled away by firing in the air. During the investigation two associates of applicant were arrested. During interrogation applicant has disclosed about his associates namely Karan and Manoj who accompanied him alongwith 4 – 5 associates and committed the offence. During the investigation country made pistol was recovered from the possession of the applicant Aslam. Later on sections 147/148/149 IPC & 25 Arms Act were also added. Thus, the present FIR came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that investigation is still underway in the present matter. Further, it was brought to the fore during the course of the arguments that accused herein was seen in a CCTV footage while committing offence alongwith his cohorts. Also it was submitted by the State that one country made pistol with live cartridge was recovered from the possession of the applicant/accused. Other co-accused are yet to be arrested.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted regular bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/03.09.2021